

staff, particularly for this purpose as other departments have got. (Laughter). For this particular purpose we have not got any separate staff. The Inspectorate of Mines has to attend to other matters also. The authorities concerned have ordered the Inspector in Charge to go there and, as I have said earlier, as soon as the details are received, they will be placed here. Hon. Members do not obviously want the information that one person has died in the accident.

**Acharya Kripalani** (Sitamarhi): I may suggest that the Ministers may inform their departments that whenever there is an accident result in death, the information must be sent to the Ministers immediately.

**Mr. Speaker:** Here, I would request the hon. Minister of Labour also to follow the same procedure which the other hon. Ministers have been following and have undertaken to follow.

**Shri Abid Ali:** That is what I have done.

**Mr. Speaker:** Then why did he not immediately report on this? He must get information automatically from any mine-owner. I suppose he will issue instructions hereafter that whenever an accident occurs, immediately the accident must be reported to him and he must report it here. The Minister may, thereafter sent the authorities concerned to examine it and get fuller details.

Let us proceed to the next item.

12.20 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission, I rise to announce that Government business for the week commencing 16th August, 1960, will consist of:

(1) Consideration of any item of Government business carried over from today's Order Paper;

(2) Discussion and voting of the Demands for Excess Grant (General) for 1957-58;

(3) Consideration and passing of—

The International Development Association (Status, Immunities and Privileges) Bill, 1960.

The Press and Registration of Books (Amendment) Bill, 1960, as passed by Rajya Sabha.

The Agriculture Produce (Grading and Marking) Amendment Bill, 1960, as passed by Rajya Sabha.

The Evacuee Interest (Separation) Amendment Bill, 1960, as passed by Rajya Sabha.

The Drugs (Amendment) Bill, 1960, as passed by Rajya Sabha.

The Legal Practitioner Bill, 1959, as reported by the Joint Committee.

(4) Discussion on the Annual Report of the National Coal Development Corporation Limited for the year 1958-59 along with the Auditor Accounts and comments of the Comptroller and Auditor General thereon, on a motion to be moved by Shri S. Ahmed Medi and others on 17th August at 3 p.m.

(5) Discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, on a motion to be moved by the Deputy Minister of Home Affairs on 18th August after disposal of questions.

(6) Discussion on the oil policy of the Government of India with special reference to the import of crude oil from abroad on a motion to be moved by Shri Badakumar Pratap Ganga Deb Bamra on 20th August, at 3 p.m.

**Shri Vajpayee (Balrampur):** I find that no time has been allotted to my motion in regard to the creation of the Nagaland.

**Mr. Speaker:** I believe I have admitted as a No-Day-Yet-Named Motion.

**Shri Satya Narayan Sinha:** There are so many No-Day-Yet-Named Motions.

**Mr. Speaker:** I will find out. A No-Day-Yet-Named Motion would be given two hours. If it is admitted—I believe I have admitted it—I will fix up some time, apart from what the hon. Minister might say.

**Shri Vajpayee:** I was given to understand that the motion will be taken up on the 18th August.

**Mr. Speaker:** I do not know who gave the information.

**Shri Vajpayee:** It will not be proper to say. I got the information from the Leader of the House.

**Mr. Speaker:** I shall find out if I have already admitted it as a No-Day-Yet-Named Motion. I remember to have done so. I will see. It was suggested that because a Bill is going to come here, it may not be necessary to have a discussion. But I thought a discussion may be useful before a Bill is brought. Therefore, I believe I have admitted it.

As soon as I reject or admit a motion of this kind, I shall consider the desirability of announcing it in the Notice Board, so that hon. Members may know. If I admit it as a No-Day-Yet-Named Motion, immediately that very day I will have it put up on the Notice Board, so that hon. Members may know definitely.

**Shri T. B. Vittal Rao (Khammum):** It is mentioned in the bulletin.

**Mr. Speaker:** The next day in the bulletin, it is mentioned. If it is a

No-Day-Yet-Named Motion, the date has to be filed later on.

So far as Shri Vajpayee's motion is concerned, I understand that has been referred to the Minister and we have not yet received any reply. As soon as I get a reply, I will pass on the information. A number of motions come to me. I first of all ask the Minister what he has to say. Then we take it up before the Business Advisory Committee.

12.23½ hrs.

#### ELECTION TO COMMITTEES COFFEE BOARD

**The Minister of Commerce (Shri Kanungo):** I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years subject to the other provisions of the said Act and the Coffee Rules, 1955."

**Mr. Speaker:** The question is:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years subject to the other provisions of the said Act and the Coffee Rules, 1955."

*The motion was adopted.*

#### RUBBER BOARD

**Shri Kanungo:** I beg to move:

"That in pursuance of clause (e) of sub-section (3) of Section